



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 3rd April, 2019

SRO 258 .- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri Kaiser Ahmad Bhawani (KAS) Assistant Commissioner (Revenue), Doda to be the Executive Magistrate of the First Class who shall exercise all the powers of an Executive Magistrate of the first class within territorial jurisdiction of District Doda.

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Doda and shall have all the powers of District Magistrate under the said Code.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No. LD(P)94/5-Doda

Dated :- 3 - 04 - 2019

Copy to the :-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu
3. District Magistrate, Doda. This is with reference to his letter No. 3594-95/DW/Doda dated 23.03.2019.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Ashish Gupta)
Deputy Legal Remembrancer,
Department of Law, Justice & Parliamentary Affairs.

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